

OFFICE OF THE DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

The following Additional District & Sessions Judges (Central) Tis Hazari Courts, Delhi are hereby authorized under Section 10(3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations and Investigating Agencies of Central Police District of Delhi including the urgent matters under Special Acts and under Section 21-A of the Punjab Courts (Delhi Amendment) Act, 1997 to exercise all the powers as vested in the undersigned under Section 34 of Punjab Courts Act, 1918, to hear and dispose of the urgent Civil matters pertaining to Central District, Tis Hazari Court Complex, Delhi during Winter Vacation, 2018 w.e.f. 26.12.2018 to 29.12.2018 and 31.12.2018 as indicated herein below :-

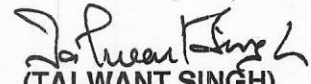
Criminal & Special Acts Cases and Civil Matters.

S.No	Name of Judicial Officer	Dates of Duty	Court Room No.
1	Sh. Ashish Aggarwal, ASJ	26.12.2018	143
2	Sh. Satish Kumar, ASJ/SFTC	27.12.2018 & 28.12.2018	136
3	Sh. Prashant Kumar, ASJ	29.12.2018	119
4	Sh. Rakesh Kumar Sharma, Spl. Judge (PC Act) (CBI)	31.12.2018	308

In case the above named Judicial Officers are on leave or not available due to any unforeseen reason, the Senior most Additional District & Sessions Judge available at Central District, Tis Hazari Court Complex, Delhi shall dispose of the said work.

The aforesaid Judicial Officers shall be entitled to avail compensatory leave in the year 2019 in lieu of the duty actually performed during Winter Vacations, 2018.

The office of the court will remain open daily from 10.00 am to 5.00 pm except on Sunday and other holidays, if any.


(TALWANT SINGH)

District & Sessions Judge (HQs)
Delhi

No. 2854/8669-715 /W.V./Gaz/2018

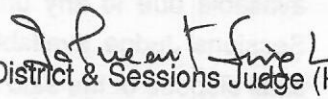
Dated 19 DEC 2018

Sub : Detention During Winter Vacations, 2018.

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judges, all Court Complexes, Delhi/New Delhi.
3. The Officer In-charge, Admin. Branch (I,II&III) with the request to detain the required staff of the Judicial Officers as mentioned above, during the winter vacation, 2018.
4. The Officer In-Charge, Pool Car, (Central),THC, Delhi with the request to detain the drivers of the above said Judicial Officers, if such request is received.
5. The Officers concerned.
6. The Director (Academics) Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, New Delhi.
7. The Chief Metropolitan Magistrate (Central) Tis Hazari Courts, Delhi.
8. The Administrative Civil Judge (Central) Tis Hazari Courts, Delhi.
9. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
10. The Public Prosecutor, Delhi.
11. The Superintendent, Narcotic Control Bureau, Delhi Zonal Unit, West Block-1, Wing No. 7, R.K. Puram, New Delhi.
12. The Sr.AO(J)/AO(J)/DDO, Admin. Branch (I,II&III), Care Taking Branch, Filing Section, Pool Car, Vigilance, General, Computer Branch, Accounts Branch, Facilitation Centre (Central) Tis Hazari Courts, Delhi.
13. The P.S/Reader to the undersigned
14. The In-charge, Lock-up, Tis Hazari Courts, Delhi.
15. The Website Committee (Hindi & English) Tis Hazari Courts, Delhi.
16. The Dealing Clerk, Compensatory Leave, Judicial Branch & Administration Branch (I,II&III), (Central),Tis Hazari Courts, Delhi with the direction to maintain the record and compensatory leave of the above said Judicial Officers and the staffs.
17. The Secretary, Bar Association, all Court Complex, Delhi/New Delhi.

For uploading on **LAYERS**.


District & Sessions Judge (HQs)
Delhi